

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT – IV**

**ITEM No. 402**  
**New IA/2456/ND/2022**  
**New IA/2457/ND/2022**  
**New IA/2458/ND/2022**  
**New IA/2459/ND/2022**  
**IA/4242/PB/2021**  
**IA/1036/PB/2022**  
**In**  
**IB/284(PB)/2021**

**IN THE MATTER OF:**

Vivek Khanna & Ors

Vs.

Spaze Towers Pvt Ltd.

...PETITIONER/APPLICANT

...RESPONDENT

**Order under Section 7 of IBC**

**Order Delivered on 27.05.2022**

**Coram:**

**SHRI DHARMINDER SINGH**  
**HON'BLE MEMBER JUDICIAL**  
**MS. SUMITA PURKAYASTHA**  
**HON'BLE MEMBER TECHNICAL**

**PRESENT:**

**For the Applicant**

: IA No. 2456/2022, 2457/2022, 2458/2022, 2459/2022 - Mr. Sudhir K. Makkar, Sr. Adv. along with Ms. Aastha Mehta & Yogita Rathore, Advocates, Adv. Piyush Singh, Adv. Aditi Sinha, Aditya Sharda Adv in IA No. 1036 of 2022 for Applicant Ishan Singh

**For the Respondent**

: Sumesh Dhawan, Vatsala Kak, Shaurya Shyam – Advocates

**For the R.P./IRP**

:

**ORDER**

**IA/2456/ND/2022, New IA/2457/ND/2022 New IA/2458/ND/2022**  
**New IA/2459/ND/2022**

IA/2456/ND/2022, New IA/2457/ND/2022 New IA/2458/ND/2022 New IA/2459/ND/2022 has been filed on behalf of some of the Applicants i.e. applicant Nos. 15, 16, 20, 25 and 33. Let notice of the same be given to Ld. Counsel for the other petitioners in the present matter. Reply be filed

within 14 days, failing which, the right shall stand closed and no further opportunity shall be given for the same purpose. Rejoinder, if any, be filed within 7 days thereafter. Ld. Counsel for all the petitioners in the present matter does not want to file a reply and stated that he will argue the matter directly on the application under Section 7 of the Code.

**IA/4242/PB/2021**

IA/4242/PB/2021 has been filed on behalf of Corporate Debtor under Section 60 (5) of the Code. If the reply is not filed by Counsel for the Petitioner, the right shall stand closed.

**IA/1036/PB/2022**

IA/1036/PB/2022 has been filed on behalf of Mr. Ishan Singh being land owner be treated **as party/ex-parte** as the respondent herein. Accordingly, the reply of the same has already been filed by Respondent/Corporate Debtor. Rejoinder, if any, be filed within 7 days and if not filed, the right shall stand closed and no further opportunity shall be given for the same purpose.

Accordingly, fix all these applications alongwith main petition for arguments on 21.07.2022 on top of the board.

-Sd-

**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

-Sd-

**DHARMINDER SINGH**  
**MEMBER (JUDICIAL)**